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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

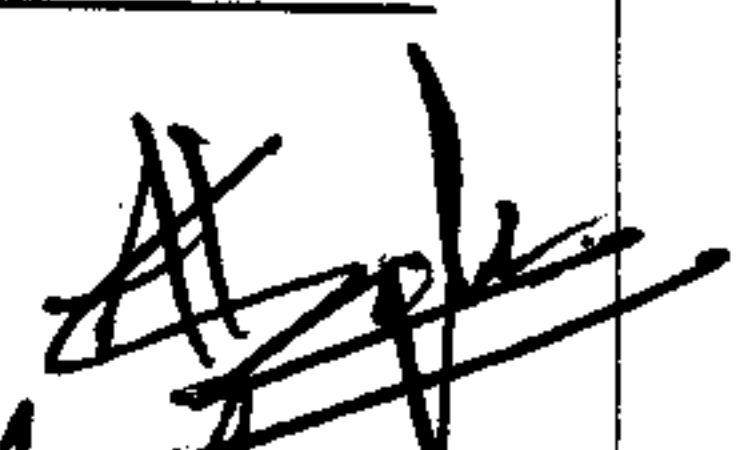


C.P. (I.B) No. 2/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.01.2018**

Name of the Company: Starwing Plastic and Chemicals Pvt Ltd.
V/s.
Baid Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANJANI KUMAR SINGH.		for Petitioner.	
2.	AISHWARYA REDDY	ADVOCATE	FOR PETITIONER	
3.	AAYOG DOSHI	Advocate	Respondent	

ORDER

Learned Advocate Mr. Anjani Kumar Singh with Learned Advocate Ms. Aishwarya Reddy present for Operational Creditor/Petitioner. Learned Advocate Mr. Aayog Doshi present for Respondent.

Proof of service of copy of petition on Respondent filed.

Learned Advocate Mr. Aayog Doshi filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 21.01.2018 for objection of Respondent, if any, and for hearing before admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 08th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**